

Installation of additional Telephone Exchanges in Bangalore

55. SHRI V.S. KRISHNA IYER: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of telephone exchanges in Bangalore City;

(b) the number of telephones attached to each exchange; and

(c) in view of the fact that no lines are available for new connections the steps taken by Government to install additional exchanges in Bangalore City?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA): (a) There are Eleven exchanges in Bangalore City.

(b) Capacity and Telephones working are as follows:

		<i>Capacity</i>	<i>Working connections</i>
1.	City Exchange	10000	9619
2.	Central	13150	12163
3.	Ulsoor I	9900	9529
4.	Ulsoor II	7400	6609
5.	Jayanagar	2900	2701
6.	Sankarapuram I	11000	10120
7.	Sankarapuram II	4000	2712
8.	Ksishna Rajpuram	900	689
9.	Vijainagar	10000	9415
10.	Peenya	2000	1415
11.	Malesaram	9900	9115
		81150	74087

(c) Additional Exchanges will be installed so as to clear the waiting list as on 1.4.1985 during the Seventh Plan period.

notice of Government along with details in this regard; and

(c) the steps taken in this regard?

Amendment of MRTP act to curb arbitrary pricing and distribution

56. SHRI SHANTI DHARIWAL:

SHRI VISHNU MODI:

Will the Minister OF INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have taken a decision to amend the MRTP Act;

(b) if so, how many case of arbitrary pricing and distribution have come to the

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN): (a) The existing provisions in the MRTP Act, 1969 relating to monopolistic trade practices, restrictive trade practices and unfair trade practices are sufficient to curb arbitrary pricing and distribution which is a common element in all such practices. It is, therefore, not considered necessary to amend further the MRTP Act in this respect.

(b) and (c). Do not arise.